

**HIGH COURT OF KARNATAKA
BENGALURU**

January 10, 2022

NOTIFICATION

As per Notification dated 23rd November, 2021, all Writ Petitions challenging the Vires of Act, Rules and Statutory Regulations are ordered to be heard and decided by the Division Bench having roster at the Principal Bench, Bengaluru and Benches at Dharwad and Kalaburagi.

Therefore, the respective counsels in the Writ Petitions annexed alongwith this notification are hereby directed to file second set of the writ papers within 14.01.2022 in view of the transfer of cases from Single Bench to Division Bench. The matters shall be listed before the Division Bench on 18.1.2022 and 19.1.2022.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-

**(K.S.BHARATH KUMAR)
REGISTRAR (JUDICIAL)**

DATE: 06.12.2021

**STATEMENT SHOWING LIST OF WRIT PETITIONS CHALLENGING THE VIRES OF
Act, Rules & Statutory Regulations
(Pertaining to co-operative society matters)**

SL No.	WP No.	YEAR	Classification	Prayer
1	13484	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
2	13483	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
3	13199	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
4	14189	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
5	12749	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
6	13685	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
7	14115	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
8	13305	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
9	13296	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
10	13109	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
11	13298	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
12	12932	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
13	12915	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
14	13766	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
15	16771	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
16	13729	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
17	12546	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
18	13769	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
19	13276	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
20	13278	2015	CS-EI/M)	S 39A(2) & 28(5) of C S Act
21	13733	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
22	13689	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
23	15015	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
24	14184	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
25	12836	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act

26	12819	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
27	13709	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
28	13227	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
29	14183	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
30	13350	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
31	13351	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
32	13297	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
33	13108	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
34	13278	2015	CS-EL/M)	S 39A(2) & 28(5) of C S Act
35	13276	2015	(CS-EL/M)	S 39A(2) & 28(5) of C S Act
36	16052	2015	(CS-RES)	S 39A(2) & 28(5) of C S Act
37	15482	2015	(CS-RES)	S 39A(2) & 28(5) of C S Act
38	12880	2015	CS-RES)	S 39A(2) & 28(5) of C S Act
39	13750	2015	(CS-RES)	S 39A(2) & 28(5) of C S Act
40	19021	2015	(CS-RES)	S 39A(2) & 28(5) of C S Act
41	30488	2015	(CS-RES)	S 39A(2) & 28(5) of C S Act
42	13687	2015	(CS-RES)	S 39A(2) & 28(5) of C S Act
43	13353	2015	(CS-RES)	S 39A(2) & 28(5) of C S Act
44	13493	2015	(CS-RES)	S 39A(2) & 28(5) of C S Act

DATE: 08.12.2021

**STATEMENT SHOWING LIST OF WRIT PETITIONS CHALLENGING THE VIRES OF Act,
Rules & Statutory Regulations
(Pertaining to co-operative society matters)**

SL No.	WP No.	YEAR	Classification	Prayer
1	45822	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
2	44042	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
3	35862	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
4	48423	2018	CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
5	45928	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
6	46863	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
7	48319	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
8	45864	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
9	49028	2018	CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
10	47878	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
11	47227	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
12	48641	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
13	46581	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
14	49024	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
15	48884	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
16	45921	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
17	46025	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
18	37095 C/W 39406/2018	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
19	48200	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
20	46053	2018	CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
21	31746	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
22	45538	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
23	46310	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT

24	47418	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
25	55391	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
26	20340	2019	(CS-RES)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
27	52940	2019	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
28	50929	2019	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
29	52932	2019	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
30	50930	2019	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
31	53019	2019	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
32	36017	2019	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
33	6840	2019	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
34	53051	2019	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
35	52937	2019	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
36	2218	2020	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
37	667	2020	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
38	1198	2020	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
39	277	2020	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
40	2689	2020	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
41	1590 c/w 1545	2020	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
42	10568	2020	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
43	48807	2021	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
44	5349	2021	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
45	5167	2021	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
46	48201	2018	(CS-EL/M)	S.20(a-iv)&(a-v)Art.243ZI & 243ZO
47	47467	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)& Art.243ZI,ZO
48	46174	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
49	34534	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
50	3984	2020	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
51	48460	2018	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
52	6142	2020	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
53	6309	2020	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT

54	44806	2019	(CS-EL/M)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
55	20980	2019	(CS-RES)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
56	52988	2019	(CS-RES)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
57	9291	2020	(CS-RES)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT
58	58021	2018	(CS-RES)	S.20(2)(a-iv)(a-v)Art.243ZH to 243ZT

[Signature]
S.O. 8/12
W.O. II

DATE: 06.12.2021

**STATEMENT SHOWING LIST OF WRIT PETITIONS CHALLENGING THE
VIRES OF Act, Rules & Statutory Regulations
(Pertaining to co-operative society matters)**

Sl No	WP No.	YEAR	Classification	Prayer
1	36276	2017	(CS-RES)	RERA Act, 2016
2	34703	2017	(CS-RES)	RERA Act, 2016
3	35640	2017	(CS-RES)	RERA Act, 2016
4	36711	2017	(CS-RES)	RERA Act, 2016
5	34343	2017	(CS-RES)	RERA Act, 2016
6	37002	2017	(CS-RES)	RERA Act, 2016
7	35455	2017	(CS-RES)	RERA Act, 2016
8	12694	2018	(CS-RES)	RERA Act, 2016
9	8665 C/W 34330/2017, 34436/2017, 34473/2017, 36218/2017. 36312/2017 36314/2017, 36319/2017, 36318/2017, 36546/2017, 36870/2017, 37558/2019, 40219/2017, 41272/2017, 44881/2017 45184/2017, 45314/2017 55921/2017, 1287/2018, 5989/2018, 8312/20	2018	(CS-RES)	RERA Act, 2016 to declare provisions of central Act 16/16 are in applicable to developme tn of Layouts.

DATE: 06.12.2021

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VIRES OF Act, Rules & Statutory Regulations
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SL No.	WP No.	YEAR	Classification	Prayer
1	40073	2016	(CS-EL/M)	S.12(5)&12(6)Act.35/14
2	56744	2018	(CS-EL/M)	Rule 14 AKK (11) of CS Rules
3	888	2019	(CS-EL/M)	Rule 14AKK(11) of CS Rules
4	2605	2021	(CS-EL/M)	S 18(B)(1) of CS Act
5	6715	2021	(CS-EL/M)	S 18(B)(1) of CS Act
6	44806	2019	(CS-EL/M)	S.28(5)&S.28(B)(3)
7	27862/2016 C/w 1613/2015	2016	(CS-EL/M)	S.28A(iii),Ar.243ZS Ar.19,43-B
8	12995	2020	(CS-EL/M)	S 29(E) of CS Act
9	6273	2020	(CS-EL/M)	S.31 (3)(a)

DATE: 06.12.2021

**STATEMENT SHOWING LIST OF WRIT PETITIONS CHALLENGING THE VIRES OF Act
Rules & Statutory Regulations
(Pertaining to co-operative society matters)**

SL No	WP No.	YEAR	Classification	Prayer
1	8945	2020	(CS-RES)	S.28A(5) 28B(2)
2	9644	2020	(CS-RES)	S.28A(5), 28 B(2)
3	12480	2020	(CS-RES)	S 18(B)(1) of CS Act
4	1963	2021	(CS-RES)	striking 3(a) & 31(5) of KCS Act
5	20859	2021	(CS-RES)	29EA243-ZJ
6	17712	2021	(CS-RES)	striking S18(B) of CS Act
7	7909	2021	(CS-RES)	striking down S 18(1) of the CS Act
8	16290	2021	(CS-RES)	S 18 (B) (1) of CS Act
9	3670	2021	(CS-RES)	S 2-AA & Sub Sec 4 & 6
10	5339	2020	(CS-RES)	S.12 Sub.S.5 & 6 of C.S Act
11	52126	2019	(CS-RES)	S.31 and Sec.a sub.3 & 5
12	137 C/W 3992/2014, 11640/20	2014	(CS-RES)	Act 3/13-Ss.17g, 27A, 28 E... & Rule 20 of KC
13	57543	2014	(CS-RES)	Act.35/14 Sec.2(iv)(f-3), Sec.3,4,6,7
14	9070/2015 C/W 9071/2015	2015	CS-RES)	declaring 16(4) & 105-A of KCS Act as unconstitutable & striking S 39A(2) & 28(5) of C.S.Act
15	35385 C/W 9689/2018	2017	(CS-RES)	striking 68(3) of the Act
16	44581	2018	(CS-RES)	S.98N(e) & (f) of CS Act.
17	37500	2017	(CS-RES)	Central Act 16/16 RERA, 2016 is challenged
18	35730	2018	(CS-RES)	S.12(5) & 16 of CS Act-Act35/14
19	58020	2018	(CS-RES)	Rule 14KK (II) of CS Rules
20	10479	2019	(CS-RES)	S 18(B)(1) of CS Act
21	9609	2019	(CS-RES)	Rule 14-AK(4) of KCS Act
22	10361	2020	(CS-RES)	striking 3(a) & 31(5) of KCS Act
23	12656	2020	(CS-RES)	S 28A(5) & 28B(2)

Hemant 8/12/21
Section Officer
D.O. II